Special

अत: सरकार से मेरा अनुरोध है कि आरक्षित वर्ग में जिन जातियों को आरक्षण का उचित लाभ नहीं मिला है, उनके लिए केन्द्र एवं राज्य दोनों स्तरों पर अलग कोटे की व्यवस्था संबंधी आवश्यक कदम उठायें, जिससे आरक्षण का मूल उद्देश्य पूरा किया जा सके। आपने बोलने का समय दिया, उसके लिए धन्यवाद।

श्री रुद्रनारायण पाणि (उड़ीसा): सर, मैं एसोसिएट करता हूं।

श्री भागीरथी माझी (उड़ीसा): सर, मैं भी एसोसिएट करता हूं।

Demand for extending anti-dumping duty on Raw Silk for another Five Years

SHRI GIREESH KUMAR SANGHI (Andhra Pradesh): Sir, the sericulture and the weaving industry have just stabilized in the State of Andhra Pradesh during the last 4-5 years. The State, in association with the Central Silk Board, Ministry of Textile, has made plans to invest Rs. 700 crores in the next five years to produce international grade raw silk which will compete with Chinese imported raw silk. The domestic industry is gearing up to meet the demand and supply gap. Since the Chinese export prices are unpredictable and capable of bringing down our prices which will affect our sericulture sector, it is, therefore, necessary to take all possible steps to safeguard the interests of sericulture farmers and domestic industry. As the sericulture activity is rural-based and undertaken by marginal farmers and reelers who belong to weaker/minority sections of the society, it is necessary to extend the anti-dumping duty by another five years. As the anti-dumping duty on raw silk had expired in January, 2008, various associations, with the help of Central Silk Board and the State Governments, have petitioned to the Ministry of Commerce for extension of the same.

I, therefore, urge upon the Government of India to kindly extend the anti-dumping duty, as also demanded by the Government of Andhra Pradesh, by another five years to safeguard the interests of sericulture farmers not only in Andhra Pradesh, but in the entire country. Thank you

Demand to stop the proposed Sale of Bharat Mata Theatre, Lalbag, Mumbai

SHRI MANOHAR JOSHI (Maharashtra): Sir, the Bharat Mata Theatre at Lalbag, Mumbai, in the National Textiles Corporation complex has been a symbol of Marathi culture, the only theatre exhibiting Marathi films.

The NTC has initiated legal proceedings for the eviction of present occupant. They intend to sell this property by way of open tender. This will ultimately lead to closure of this theatre.

The aforesaid decision of NTC will gravely hurt the Marathi sentiments.

I demand that the proposed sale of Bharat Mata Theatre may be put on hold. Further steps be taken to lease the theatre to the present occupant so that the exhibition of Marathi films could continue in the interest of Marathi culture.

SHRI SANJAY RAUT (Maharashtra): Sir, I associate myself with the sentiments expressed by the hon. Member, Shri Manohar Joshi. 1.00 р.м.

SHRI BHARATKUMAR RAUT (Maharashtra): Sir, I associate myself with the sentiments expressed by the hon. Member, Shri Manohar Joshi.

THE VICE-CHAIRMAN (PROF, P.J. KURIEN): Now, we shall take up the further discussion on the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Bill, 2007. When the House adjourned on 05th December, 2007, the Vice-Chairman, after taking the sense of the House, had deferred the consideration of the Bill, Therefore, we are taking it up now.

GOVERNMENT BILL

The Jawaharial Institute of Post-Graduate Medical Education and Research, Puducherry Bill, 2007

THE MINSTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): Sir, I beg to move:

> "That the Bill to declare the Institution known as the Jawaharlal institute of Post-Graduate Medical Education and Research, Puducherry, to be an institution of national importance and to provide for its incorporation and matters connected therewith, be taken into consideration."

The Jawaharlal institute of Post-Graduate Medical Education and Research, Puducherry Bill, 2007, as you rightly said, was introduced for consideration and passing in the last Winter Session of Parliament. During the healthy discussions, a lot of Members had participated. Some of them had expressed their concerns about this Bill. And, at that point of time, taking the consideration of the House, through you, I said that I would get back to the hon. Prime Minister and the Cabinet and, make some changes and, then, bring it back to you. Rightly, Sir, I have taken into consideration all the concerns of the Members. I have accordingly made amendments in the Bill, The Cabinet has passed it. I request this august House to consider and pass this Bill unanimously since all the discussions have already taken place. It was a very healthy discussion. When the hon. Members will go through this amended Bill, they would know that all the considerations, like, the fee structure, the reservation issues, etc. have been taken into consideration. I request that the Bill be passed.

The question was proposed.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Shri Thirunavukkarsar. Everybody will get 5 minutes each.

SHRI SU. THIRUNAVUKKARSAR (Madhya Pradesh): Sir, when this Bil was brought forward earlier on behalf of my party, the BJP, I had expressed my view points, as Mr. Narayansamy has told. I appreciate that the hon. Minister incorporated so many suggestions given by different parties. When it was brought all of a sudden to pass, last time in December, we and other party Members had strongly objected to it. So, it was further deferred. Now, it has again been brought after taking into consideration those suggestions. I am also a Member of the Committee on Health & Family Welfare. Whatever suggestions were given by the Gommittee, they have also been taken care of and included in the amended version of the Bill. But still, there are some apprehensions among the